

- (2) Central Cotton Mills Ltd., Calcutta ;  
 (3) Ajudhia Textile Mills Ltd., Delhi ; and  
 (4) Arati Cotton Mills Ltd., Dassnagar, Howrah.

(b) The investigation has been completed in one case.

(c) The Investigation Committee has recommended take over of the management of one mill by Government, under Section 18-A of the Industries (Development and Regulation) Act. The recommendation is still under consideration.

#### Shortage of Coal in Tea Estates in West Bengal

422. SHRI TRIDIB CHAUDHURI : Will the Minister of FOREIGN TRADE (VIDESH VYAPAR MANTRI) be pleased to state :

(a) whether Government have received any representation from Tea industry and from the Indian Tea Association in particular about the critical situation facing the tea estates in West Bengal due to acute shortage of coal in their estate factories ;

(b) whether this shortage is due to the failure of Railways to allot requisite number of wagons for transporting coal from Asansol-Ranccganj area to the tea districts ;

(c) whether the matter has been taken up with the Rail Mantralaya ; and

(d) if so, the reaction in the matter ?

THE DEPUTY MINISTER IN THE MINISTRY OF FOREIGN TRADE (VIDESH VYAPAR MANTRALAYA MEN UP-MANTRI) (SHRI A. C. GEORGE) :

(a) Yes, Sir.

(b) There has been some shortfall in the movement of coal to North Bengal and Assam areas for the tea industry due to poor coal loaded from West Bengal and Bihar fields on account of the disturbed conditions in West Bengal area and the strike of the staff at Garhara.

(c) Yes, Sir.

(d) The concerned authority in Calcutta has been instructed by the Railway Board to accord priority to the demands of tea industry in North Bengal and Assam. Sufficient number of wagons to the industry

in the month of May are reported to have been allotted and there is considerable improvement.

#### Air News Broadcast Regarding Bangla Desh

423. SHRI TRIDIB CHAUDHURI : Will the Minister of INFORMATION AND BROADCASTING (SOOCHANA AUR PRASARAN MANTRI) be pleased to state :

(a) the reason of A.I.R. news broadcasts regarding Bangla Desh, calling the liberation forces fighting for the freedom of Bangla Desh as 'Mujib forces' or as 'Sheikh Mujibar Rahman's followers' instead of 'Bangla Desh Liberation Forces' or Bangla Desh Peoples 'Republican Army' after their officially proclaimed appellation of Sovereign Bangla Desh ; and

(b) whether there was any liaison between her Ministry and the Government of Bangla Desh in this regard ?

THE DEPUTY MINISTER IN THE MINISTRY OF INFORMATION AND BROADCASTING (SOOCHANA AUR PRASARAN MANTRALAYA MEN UP-MANTRI) (SHRI DHARAM BIR SINHA) :

(a) In the initial stages, the position in Bangla Desh had not crystallised and therefore the Liberation Forces were described as 'Sheikh Mujib-ur-Rahman's Followers'. Later, with declaration of Sovereign Bangla Desh, All India Radio started describing the Liberation Forces as freedom fighters.

(b) No, Sir.

#### Inclusion of Maithili Language in Eighth Schedule of Indian Constitution

424. SHRI JAGANNATH MISHRA : Will the Minister of HOME AFFAIRS (GRIH MANTRI) be pleased to state :

(a) whether Government are aware that more than five crores of Maithili speaking people from all over the country have been demanding for a long time for the inclusion of Maithili language in the Eighth Schedule of the Indian Constitution ;

(b) whether Maithili language fulfils all the conditions for being included in the Eighth Schedule of the Constitution ; and

(c) if so, whether Government are considering to announce time schedule of its inclusion as such ?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (GRIH MANTRALAYA MEN RAJYA MANTRI) (SHRI RAM NIWAS MIRDHA) : (a) According to the 1961 Census, 49.85 lakhs of people in the country returned their mother-tongue as Maithili. Certain organisations and individuals have made a demand for the inclusion of Maithili in the Eighth Schedule of the Constitution.

(b) and (c). It is the considered judgment of the Government of India that in the wider national interest the Eighth Schedule should not be enlarged further. The question of inclusion of Maithili in the Eighth Schedule does not, therefore, arise.

पटसन के उत्पादनों के मूल्य बढ़ाने  
या उस पर से शुल्क घटाने की माँग

425. श्री बिभूति मिश्र : क्या विदेश व्यापार मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या पटसन उद्योग ने सरकार से अनुरोध किया है कि पटसन के उत्पादनों के मूल्य बढ़ाये जाएँ अथवा उन पर से शुल्क घटाया जाए ; और

(ख) यदि हाँ, तो सरकार ने उस पर क्या कार्यवाही की है ?

विदेश व्यापार मंत्रालय में उप-मन्त्री (श्री ए० सी० जार्ज) : (क) उद्योग ने कालीन अस्तर को न्यूनतम कीमतों में बढ़ोतरी की माँग की है। पटसन उत्पादों पर निर्यात शुल्क समाप्त करने के लिये समय समय पर अभ्यावेदन भी दिये गये हैं।

(ख) इन मामलों में कोई विनिश्चय नहीं किया गया है।

**Alleged Harassment of Harijans by Political Parties after Mid-Term Elections**

426. SHRI BIBHUTI MISHRA : Will the Minister of HOME AFFAIRS (GRIH MANTRI) be pleased to state :

(a) whether in a number of States Harijans have been harassed after the Lok Sabha Elections by certain political parties and groups of people ; and

(b) if so, what action has been taken

by Government to ensure the safety of the Harijans and weaker sections from victimisation by certain political parties and groups of people ?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (GRIH MANTRALAYA MEN RAJYA MANTRI) (SHRI K. C. PANT) : (a) According to the information received from the State Governments of Haryana, Himachal Pradesh and Nagaland and the Union Territory Administrations of Chandigarh, Manipur, Goa, Daman and Diu, L. M. and A. Islands, NEFA and Tripura, there have been no such instances. Information from the remaining State Governments and Union Territory Administration is awaited.

(b) On receipt of specific complaints of harassment action is taken under the law. To ensure that Harijan victims of harassment do not suffer from any handicaps in the course of investigation or trial of such cases, some measures have been suggested to State Governments. One of the measures is that serious cases involving Harijan victims should be treated as "special report cases" to be investigated by senior police officers not below the rank of a Deputy Superintendent of Police.

**Delhi University Teachers for Programmes  
over A. I. R. Delhi**

427. SHRI BIBHUTI MISHRA : Will the Minister of INFORMATION AND BROADCASTING (SOOCHANA AUR PRASARAN MANTRI) be pleased to state :

(a) whether a number of teachers of the Delhi University are called to participate in programmes broadcast by the Delhi Station of A.I.R. ;

(b) if so, the criterion of extending invitations to them ; and

(c) whether only a particular set of the people are generally invited and other people, who are also well known for their journalistic and scholarly contributions, are not invited at all ?

THE DEPUTY MINISTER IN THE MINISTRY OF INFORMATION AND BROADCASTING (SOOCHANA AUR PRASARAN MANTRALAYA MEN UP-MANTRI) (SHRI DHARAM BIR SINHA) :

(a) Yes, Sir.

(b) Knowledge of the subject matter,